

## Annexure-2

Name of the corporate debtor: M/s Kerala Chamber of Commerce and Industry ; Date of commencement of CIRP: 21/02/2022 ; List of creditors as on: 25/03/2024

List of unsecured financial creditors belonging to any class of creditors  
(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Total amount of claim Admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Dr.Asok Cheriyan	06.03.2022	11,788,685.00	11,788,685.00	11,788,685.00	Home buyers	NA	No	1.85%	NIL	NIL	-	NIL	There is a sale agreement executed on 28/07/2009 . An amount of 986800 is claimed as furnishing expenses which is not admitted. Interst @8% is admitted. Principal amount removed since NOC from Bank releasing the security interest available. Interest considered as dues.
		06.03.2022	986,800.00	-		Arbitration Award & Compensation - Note 1	NIL			NIL	NIL	NIL	986,800.00	NIL
2	R1 International	07.03.2022	22,000,000.00	22,000,000.00	50,670,463.00	Home buyers	NA	No	7.97%	NIL	NIL	-	NIL	1.There is an agreement for sale dt 19.05.2009. 2.As per arbitration award No.42 of 2016 dt 09.03.2017, the claimant is entitled to damages @12% from from 20.06.2011 till handing over of the possession.
		07.03.2022	35,346,728.00	28,670,463.00		Arbitration Award & Compensation - Note 1	NIL			NIL	NIL	NIL	6,676,265.00	NIL
3	Adv. Tom K Thomas	07.03.2022	1,909,956.00	-	732,625.00	Home buyers	NA	No	0.12%	NIL	NIL	1,909,956.00	NIL	There is a sale deed executed on 11.11.2014. As per arbitration award No.82 of 2018 claimant is entitled to a sum of 16650 per month from 11.11.2014 till apartment is numbered and facilities are provided. along with interest @10%. A further sum of 50000 with interest @12% is also awarded. Interest on debt calculated till 01.03.2022., interest on award not claimed in the form. Interest and loss of rent cannot be allowed for the same period, hence interest claimed from 11.11.2014 to 01.03.2021 is not admitted.
		07.03.2022	1,465,250.00	732,625.00		Arbitration Award & Compensation - Note 1	NIL			NIL	NIL	NIL	732,625.00	50% allowed

4	Davidroots LLP - Arun David	08.03.2022	63,118,721.00	63,118,721.00	165,474,852.00	Home buyers	NA	No	26.02%	NIL	NIL	-	NIL	<p>1. There are three sale deeds 222/2015 dt 17.01.2015 for sale consideration Rs.18511200/-, 2223/2015 dt 17.01.2015 for sale consideration Rs.18511200/-, and 224/2015 dt 17.01.2015 for sale consideration Rs.14639400/-.</p> <p>2. Two Arbitration awards - a)AR No.78 of 2016 dt 09.03.2017 awarding loss of rent Rs.1,32,66,000, as per para 17 of the award the arbitration cost is to be suffered by all the parties, hence only 1/3rd of the arbitration cost is to be allowed even though the entire amount is claimed, and AR No 55 of 2018 dt 28.01.2020 for loss of rent Rs.3,27,19,140/- to be paid by both respondents, 12% interest p.a on award amount from 04.12.2018 and damages towards rent @ Rs.9,56,700 per month from January 2020 till building is numbered etc, as per para 12 of the award the arbitration the arbitration cost is to be shared by all the three parties equally.</p> <p>3. Interest @ 8% is allowed from date of payment till date of registration of sale deed .</p>
		08.03.2022	102,356,131.00	102,356,131.00		Arbitration Award & Compensation - Note 1	NIL	NIL		NIL	NIL	-	NIL	
5	Pocker Haji	07.03.2022	8,837,768.00	7,861,175.09	7,861,175.09	Home buyers	NA	No	1.24%	NIL	NIL	976,592.91	NIL	Interest allowed @8%
6	V Narayanan Kutty	07.03.2022	14,176,250.00	14,133,452.05	14,258,452.05	Home buyers	NA	No	2.24%	NIL	NIL	42,797.95	NIL	<p>1. There is an agreement for sale dt 04.08.2009</p> <p>2. As per arbitration award dt 01.06.2020 the claimant is entitled to the following : a) As per para 19 , principal amount of Rs.5625000 along with simple interest @ 12% till date of realisation and Rs.250000 as cost of proceedings(Only 50% admitted in Form F).</p> <p>3. Interest till March is claimed in the form. Interest till 21.02.2022 only is admitted.</p>
		07.03.2022	250,000.00	125,000.00		Arbitration Award & Compensation - Note 1	NIL			NIL	NIL	125,000.00	50% allowed	
7	Shibu Prabhakaran	07.03.2022	7,812,000.00	7,812,000.00	7,812,000.00	Home buyers	NA	Yes	0.00%	NIL	NIL	-	NIL	Amount appearing in books is 7797000 + TDS . Interest calculation not Submitted by the party. Interest calculated @ 8% from 31.03.2014(last date of credit) till 21.02.2022 comes to Rs.49,26,055/- .Related Party , Not considered for Voting Right
8	M U Vijayalakshmi	07.03.2022	6,064,361.00	6,064,361.00	6,352,311.00	Home buyers	NA	No	1.00%	NIL	NIL	-	NIL	<p>1. There is a sale deed No.4841/2014 dt 11.11.2014 for sale consideration of Rs.7470000/-.</p> <p>2. As per Arbitration award No.77 of 2016 dt 18.02.2017 the claimant is entitled to the following : a) as per para 26, interest @ 14% from 05.05.2016 till arrangements are made for supply of electricity, water etc, and Rs.1880000/- towards loss of utility/rent,</p> <p>b) as per para 28 , Rs.87450 as arbitration award and Rs.12500 towards secretarial allowance(total 99950).</p> <p>3. The arbitration cost is taken as principal amount.</p> <p>4. In respect of loss of utility/rent Rs.188000/-, the claimant is considered.</p>

		07.03.2022	287,950.00	287,950.00		Arbitration Award & Compensation - Note 1	NIL			NIL	NIL	-	NIL	Loss of rent and arbitration expenses admitted
9	M K Ali Koya	08.03.2022	21,747,758.00	-	57,339,000.00	Home buyers	NA	No	9.01%	NIL	NIL	21,747,758.00	NIL	Please refer arbitration award clause no 16 regarding interest.
		08.03.2022	57,339,000.00	57,339,000.00		Arbitration Award & Compensation - Note 1	NIL			NIL	NIL	-	NIL	Loss of rent as per the arbitration award
10	Lalu Samuel	08.03.2022	115,983,096.00	115,983,096.00	121,733,096.00	Home buyers	NA	No	19.14%	NIL	NIL	-	NIL	There is a sale agreement dt 07.04.2011. Interest admitted is @8% from 23.06.2018 till 21.02.2022. Principal amount shown in the books is 6,53,50,000/- . The claimant is entitled to interest @12% as per the agreement which comes to Rs.642,41,420/-
		08.03.2022	5,750,000.00	5,750,000.00		Arbitration Award & Compensation - Note 1	NIL			NIL	NIL	-	NIL	
11	Soudha Shoukath Ali	08.03.2022	9,131,006.00	8,674,520.55	8,674,520.55	Home buyers	NA	No	1.36%	NIL	NIL	456,485.45	NIL	There is no agreement or sale deed executed. Receipts for the payment of principal amount is available. Interest admitted is @ 8 %.
12	S Sanakan	16.03.2022	9,800,000.00	8,222,958.90	8,222,958.90	Home buyers	NA	No	1.29%	NIL	NIL	1,577,041.10	NIL	There is an agreement for sale dt 12.08.2009. There is no proof of payment for Rs. 8,00,000/-. The amount as per books is only Rs.30,00,000/- as on 31.03.2018.
13	Maj. P M Mathews	17.03.2022	18,226,597.26	11,378,487.67	11,378,487.67	Home buyers	NA	No	1.79%	NIL	NIL	6,848,109.59	NIL	There is a agreement for sale dt 08.09.2010. Interest claimed @ 18% for which no basis is found therefore interest allowed @ 8%.
14	Xavi Mano Mathew	24.03.2022	1,500,000.00	1,000,000.00	1,000,000.00	Home buyers	NA	No	0.16%	NIL	NIL	500,000.00	NIL	There is no agreement or sale deed executed. Rs.5,00,000/ payment made to Cherupushpam Films Pvt Ltd hence not admitted here. Interest not calculated in the claim form hence not considered.
15	Thomas Mattathil and Marykutty Mattathil	06.04.2022	19,841,300.00	14,641,603.99	15,136,978.99	Home buyers	NA	No	2.38%	NIL	NIL	5,199,696.01	NIL	There is a sale deed executed on 18.12.2014 . Arbitration award No.83 of 2016 - Damages Rs.4,70,000 admitted. Interest admitted @8% p.a. Amount as per books Rs.86,94,300 and receipts add up to Rs.86,94,300 however the sale consideration is Rs.83,94,300.
		06.04.2022	3,597,000.00	495,375.00		Arbitration Award & Compensation - Note 1	NIL			NIL	NIL	3,101,625.00	NIL	Stamp duty and registration charges not admitted, Damages as per arbitration award 470000 admitted, half of arbitration costs admitted as per arbitration award, rent claimed not admitted, case fees and expenses not admitted.
16	Jim Jose	19.03.2022	4,560,000.00	4,558,750.68	4,558,750.68	Home buyers	NA	No	0.72%	NIL	NIL	1,249.32	NIL	There is a sale agreement dt 28.08.2009. Interest allowed @ 8%
17	Dr.Annamma Cheriyan	16.06.2022	14,029,750.00	4,155,875.95	4,155,875.95	Home buyers	NA	No	0.65%	NIL	NIL	9,873,874.05	NIL	The sale deed executed on 13.01.2015 for 73,04,000/- and already paid the same.The claimant claimed interest on this amount @12% and admitted only @8% pa. There is no document substantiating the damages. So damages not admitted. The claim on loss of rent is not considered.

18	Sebastian George	23.04.2022	3,925,000.00	2,598,739.73	2,673,739.73	Home buyers	NA	No	0.42%	NIL	NIL	1,326,260.27	NIL	The agreement for purchase of apartment dtd 07-03-2009 is cancelled vide letter dtd 05-06-2014. As per arbitration case No. 60 of 2015, the following has been awarded and therefore considered in the claims admitted. 1. Rs. 15L to be refunded to the petitioner for cancellation of agreement due to breach of contract by first petitioner; 2. 12% interest pa from 16 Jan 2016 upto start date of CIRP (21 Feb 2022). 3. Rs. 75,000 being half of the fees and expenses of the arbitrator, it is considered.
		23.04.2022	75,000.00	75,000.00		Arbitration Award & Compensation - Note 1	NIL			NIL	NIL	-	NIL	Arbitrator fee as per the Arbitration Award claimed in Form CA admitted here.
19	K M Abdulla	08.03.2022	13,761,245.83	5,246,488.00	5,246,488.00	Home buyers	NIL	Yes	0.00%	NIL	NIL	8,514,757.83	NIL	Admitted wrt the NCLT Order No CP/30/KOB/2020 dated 06.10.2021 He is also included as allottee eventhough only Form C is submitted. Since no agreement and no interest rate specified in the agreement 8% PA admitted as per IBC.
20	Sunny Joseph		15,391,550.00	11,355,172.00	11,355,172.00	Home buyers	NA	No	1.79%	NIL	NIL	4,036,378.00	NIL	Delay condonation allowed by Hon'ble NCLT by passing the order IA(IBC)/27/KOB/2024 dated 19/01/2024
			<b>591,058,903.09</b>	<b>516,425,631.61</b>	<b>516,425,631.61</b>				<b>79.14%</b>			<b>74,633,271.48</b>		
<b>Note - 1</b>														
<b>As per the Hon'ble NCLT's order in IA(IBC)/343/KOB/2024 dated 19/03/2024, the Arbitration awards &amp; Compensation has been reclassified as Unsecured Financial Creditors</b>														